MANIPUR GAZETTE

E X T R A O R D I N A R Y
PUBLISHED BY AUTHORITY

No. 319 Imphal, Friday, February 20, 2026 Phalguna 1, 1947)

GOVERNMENT OF MANIPUR
SECRETARIAT: SOCIAL WELFARE DEPARTMENT

N O T I F I C A T I O N

Imphal, the 6th February, 2026

No. CUC-101(2)/4/2025-SW-SW.—In exercise of the powers conferred by section 6 of the Anand Marriage Act, 1909 (Central Act 7 of 1909), the Governor of Manipur is pleased to make the following rules to provide for registration of Anand Marriages, namely:—

1. **Short title and commencement**.-(1) These rules may be called the Manipur Anand Marriages Registration Rules, 2026.

   (2) They shall come into force from the date of their publication in the Official Gazette.

2. **Definitions.**- (1) In these rules, unless the context otherwise requires.-

   (a) "Act" means the Anand Marriage Act, 1909 (7 of 1909)
   (b) "Anand Marriage" means Anand Marriage commonly known as Anand Karaj solemnized under the Act;
   (c) "District Registrar" means the Deputy Commissioner or District Magistrate of the concerned District;
   (d) "Form" means the Form appended to these rules;
   (e) "Parties to the marriage" means both Bride and Groom.
   (f) "Register" means the register of Anand Marriages maintained by the Registrar of Marriage; and
   (g) "Registrar" means the Registrar of marriages/ marriage officer as appointed under rule 3.

   (2) Words and expressions used in these rules but not defined, shall have the same meanings as assigned to them in the Act.

3. **Authorization of Registrar**.- For the purpose of registration of Anand Marriage within the State of Manipur, the concerned Sub-Registrar as appointed by the State Government by notification for registration of marriages in Manipur will be the Registrar of Marriages within their respective jurisdiction.
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4. **Jurisdiction**. - The Anand Marriage shall be registered with the Registrar within whose jurisdiction, either of the party has been residing for 6 months or place where such marriage has been solemnized in Manipur.

5. **Maintenance of Register of Marriages**. - The Registrar shall maintain a Register of Anand Marriages in **Form I**.

6. **Procedure for Registration**.-

(1) The parties to Anand Marriage shall prepare Memorandum in duplicate, in **Form-II** and submit the same to the Registrar along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar, along with Registration fee of Rs.500 /- (rupees five hundred only) within a period of 60 (sixty) days provided that for registration of marriage solemnized before the commencement of these rules, Memorandum shall be submitted within a period of 1 (one) year from the date of commencement of these rules.

(2) The memorandum shall be signed by both the parties to the marriage and at least two other persons who have witnessed the marriage.

(3) The parties to the marriage who have not registered their marriage within the period specified under sub-rule (1) shall get their marriage registered by submitting the memorandum to the Registrar in **Form-II** and a declaration in **Form-III** along with documents to prove the solemnization of the marriage to the satisfaction of the Registrar of Marriages and registration fee of Rs. 1000 (Rupees one thousand) only.

7. **Verification and registration of marriage**.- (1) Where on verification and scrutiny of the memorandum and documents received under sub-rule(1) or sub-rule(3) of rule 6, the Registrar is satisfied that the marriage has been solemnized, he shall enter the particulars of the marriage in the register and issue a certificate of Anand Marriage in **Form-IV**.

(2) Where the Registrar has reasons to believe that-

(a) the marriage between parties has not been performed in accordance with Anand Marriage Ceremony, or
(b) the identity of the parties or the witness testifying the solemnization of the marriage is not established, or
(c) the documents tendered before him do not provide the marital status of the parties,

he may call upon the parties to produce such further information or documents as he may deem necessary for establishing the identity of the parties and the witnesses or correctness of the information presented to him within a period of 30 (thirty) days from date of receipt of memorandum.

8. **Refusal of Registration**. - The Registrar may, for the reasons to be recorded in writing, refuse the registration of marriage, if the parties to the marriage fail to comply with the directions issued by him under sub-rule(2) of rule 7.

9. **Issuance of Certificate of Anand Marriage**. - The Registrar shall provide two copies of the certificate of Anand Marriage to the couple, free of charge, within 15 (fifteen) days of receiving the application.

10. **Correction of the Entries in the Register**. - The Registrar may, on an application made by any party to the marriage, within 30 (thirty) days of registration, if satisfied that there is typographical or clerical mistake(s) in the entries made in the register or on the certificate or registration in relation to the name, age or date of marriage, make suitable corrections with previous sanction of the District Registrar and affix his signatures to each such correction.

11. **Appeal. -** (1) Any party to the marriage, aggrieved by the decision of registration may file an appeal to the District Registrar within a period of 3 (three) months from the date of communication of such decision:

Provided that the delay, if any, in filing such appeal may be condoned for the reasons to be recorded in writing, by the District Registrar that they had sufficient cause for not preferring the appeal within the specified period.

(2) The District Registrar shall, after giving an opportunity of hearing to the parties concerned, dispose of the appeal within a period of 30 (thirty)days from the date on which appeal is filed.

12. **Filing of memorandum.** - (1) The Registrar shall forward duplicate copies of the memorandum received in a month to the District Registrar before the 10th day of every subsequent month.

(2) The originals of the memorandum received by the Registrar and duplicate copies forwarded to the District Registrar shall be retained.

(3) The Registrar shall also forward particulars of the corrections made under rule 10 with the date of corrections and a copy thereof to the District Registrar.

By order and in the name of Governor

ROBERT SINGH KSHETRIMAYUM,
Commissioner cum Secretary (Social Welfare),
Government of Manipur.

Form-I

[See Rule 5]

[Register of Marriage under the Manipur Anand Marriages Registration Rules, 2026]

Photo of the Husband to be affixed	Photo of the Wife to be affixed

1. Date of Marriage: ……..

2. Place of Marriage (Specify hall, auditorium etc.)	Local Area	Village	Taluk	District

Signature of the Husband: ……..

Signature of the Wife : ……

3. Details of the Parties to Marriage (As on the date of marriage)

Details	Husband	Wife
(a) Name in full (in capital letters) and UID (Aadhaar No.)		
(b) Nationality		
(c) Age and date of birth (sufficient proof shall be produced)		
(d) Permanent Address		
(e) Present Address		
(f) Previous marital status Married/ Unmarried /Widower/ Widow/ Divorced		
(g) Whether any spouse is living (if yes, number of spouse living)		
(h) Name of the father i. Age ii. Address		

(i) Name of mother i. Age ii. Address		
(j) Contact Details:		

4. Witnesses of solemnization of marriage

1. (a). Name:

(b) Address

2. (a) Name:

(b) Address:

SPACE FOR OFFICE USE

5. Date of Receipt of Memorandum…….

6. Details of documents/ records/ proof of marriage required under Rule 6:
……
……
……
Date:

Registration No. _____ /(Year)

Signature of Registrar

Form-II

[See rule 6(1)]

[Memorandum for Registration of Anand Marriages under the Manipur Anand Marriages Registration Rules, 2026]

(to be submitted in duplicate)

1. Date of Marriage:……	Photo of the Husband to be affixed	Photo of the Wife to be affixed

2. Place of Marriage (Specify hall, auditorium etc.)	Local Area	Village	Taluk	District

3. Details of Parties to Marriage (As on the date marriage)

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) UID (Aadhaar No.)		
(c) Nationality		
(d) Age and date of birth (sufficient proof shall be produced)		
(e) Permanent Address with PIN Code		
(f) Present Address with PIN Code		
(g) Previous marital status Married/ Unmarried /Widower/ Widow/ Divorced		

(h) Whether any spouse is living (if yes, number of spouse living) Signature with date		
(i) Name of the father i. Age ii.Address Signature with date		
(j) Name of mother i. Age ii. Address Signature with date		
(k) Contact Details:		

4. Witnesses of solemnization of marriage

1. (a) Name:

(b) Address:

(c) Signature with date:

(d) Aadhaar No.:

2. (a) Name:

(b) Address:

(c) Signature with date:

(d) Aadhaar No.:

5. Details of documents/ records/ proof of marriage required which document under rule 6:

……
……
……

Declaration of parties

We _____do hereby declare that the details shown above are true to the best of our knowledge and belief. I am fully aware that furnishing incorrect or false or forged information will lead to punitive action against us under the relevant statutory provisions.

Signature of parties.

Place Date	1. Husband 2. Wife

Signature of witnesses: 1.
2.

(For Office use)

Received by post/ in person on _____

Registered in the Register of Marriage at on _____
at Registration No._____

Registrar

Form-III

[See rule 6(3)]

DECLARATION

We_____(Name of the husband and wife) do hereby declare that our marriage was solemnized on _____ (Date of marriage) at _____(Place of marriage). The memorandum for registration of marriage could not be submitted within the period specified under rule 6 due to _____ (specify reason). We hereby submit memorandum (Form II) along with documents to prove the solemnization of the marriage for the purpose of registration of our marriage.

Place:

Date:

Signature of Husband :

Signature of Wife :

Declaration to be Attested by Gazetted Officer/ Member of Parliament/ Member of Legislative Assembly/ Member of Local Self Government Institutions

I_____ hereby certify that the marriage between_____and _____ was solemnized on date_____ and the fact is personally known to me.

Signature with place, date and seal

Form-IV

[See rule 7]

GOVERNMENT OF MANIPUR

Department of _____

CERTIFICATE OF MARRIAGE

[Issued under rule 7 of the Manipur Anand Marriages Registration Rules, 2026]

Certificate No.:
Dated:

This is to certify that the following information has been taken from the Register of Anand Marriage maintained in Form No. I in the office of the Registrar of the _____ (local area)

1. Date of marriage _____
2. Place of marriage _____ (as in Form No.I)
3. Details of parties to the marriage

Details	Husband	Wife
(a) Name in full (in capital letters)		
(b) Nationality		
(c) Occupation		
(d) Age and date of birth		
(e) Permanent Address		
(f) Name of parents or guardian and relationship (i) Father (ii) Mother		
Photographs: (Office seal covering photographs)		

Registration No. with year _____
Date of Registration _____

Registrar
(Name of Local Area)

Issued under my hand and seal on this _____ day of _____ of the year _____ .

Printed at and Published by the Directorate of Printing & Stationery, Government of Manipur.

Digitally signed by
Thingbaijam Binodkumar Singh
Date: 20-02-2026 17:01:05